tees were provided alternative accom-. modation which include 5808 residential and 231 commercial sites|camps.

MCD has removed and demolished 698 and 576 jhuggis respe.i during the year.

NDMC removed 900 jhuggis etc. from Government and municipai lands and demolished 60 unauthorised structures during the current year.

572 numbers of jhuggis etc. were removed demolished by the Department of Railways.

to Questions

- Infoimation from Delhi Cantonment Board and the Ministry of Defence has not been received.
- (c) The number of prosecutions launched by various organisations is as follows: -

Name of the Organisations						No. of production launched		
_DDA			(4.)	£0			79 (during the last three months)	
MCD	*	1	*	280		æ	155 (complaints lodged with the police upto June, 1986 under the amonded provisions of DMC Act.)	
NDMC			*	4		•	27 (Prosecution launched under the amended section 195-A of Punjab Mu acipal Act.)	

Statement

The following remedial have been taken: -

- (i) A directive was issued to all concerned that encroachment on public property should be checked in the wry beginning and not allowed to become permanent when it becomes difficult to remove th«3rn.
- (ii) The Delhi Development Act, 1957, the Delhi Municipal poration Act, 1957, the Punjab 19U (as applicable Municipal Act, to New Delhi Municipal Committee area) and the Public Premises (Eviction of Unauthorised Occupation) Act, 1971 were amended in May, 1984 to declare unauthorised construction and encroachment cognizable offences and also provide for Appellate Tribunal to hear appeals against the orders of demolition in Delhi to the exclusion of jurisdiction the of the Courts. The provisions relating, to the declaration of these as 'cognizably offences' had been enforced last year. The provisions relating
- setting up Appellate Tribunals enforced also since been (with effect from 10-2-86 in respect of Delhi Municipal Corporation Act and Punjab Municipal Act and 24.2-S6 in resnect of Delhi Development Act).
- (iii) A meeting was taken by the Home Minister on 18-6-85 in which guidelines were laid down ior prevention and checking unauthorised construction and decided to fix responsibility for this purpose at fairly high level in the concerned organisa-

Erosion by Brahmaputra River

- 569. SHRIMATI BIJOYA CHAKRA-VARTY: Will the Minister WATER RESOURCES be pleased to state:
- (a) whether erosion of soil taken place in Upper Assam by trre, Brahmaputra;
 - (b) if so, the details thereof; and
- (O the remedial steps taken or proposed to be taken by the Central Government to sav*e Jorhat and

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Bokakhat, two important tea growing towns of Upper Assam and the Kaziranga National Park from continuous and unabated erosion by the river Brahmaputra?

THE MINISTER OF WATER RE-SOURCES (.SHRI Bl. SHANKARA-NAND): (a) and (b) It is reported that bank •erosion is active in some reaches in Lakhimpur district Tejpur town in near Sonetpur on the North Bank of the trict Brahmaputra and on the upstream of Dibrugarh town and Moriahola and Kaziranga in Jorhat district on the south bank.

Th·* (c) Central Government has been providing loan assistance to the Government of Assam for the implementation of approved flood control schemes prepared by the State Government in the Brahma-1974-75. putra Valley since The State Government has prepared antierosion schemes to protect the tea $_{\rm w}$ ith gardens along other interests in Bokakhat (Kaziranga National Park) in District Jorhat and upstream Nagaghooli-Maijon areas Dibrugarh from the erosion These schemes are uncter examination in the Central Water Commission for their techno-economic Sity.

Constitution of a Committee of Power **Driven Agricultural Machinery**

570. SHRI R. SAMBASIVA RAO: Will the Minister of AGRICULTURE be pleased to state:

- (a) whether it is a fact that a committee on power-driven agriculmachinery has recently been constituted; and
- (b) if so, what ar_e the details thereof?

THE MINISTER OF STATE THE DEPARTMENT OF AGRICUL-

CORPORATION (SHRI TURE AND YOGENDRA MAKWANA): (a) Yes

The (b) desired information given in the enclosed Statement giving details of Office Ord^r with Committee which the was constituted

Statement

No. 4-23/84-MY (I&P) Government of India Ministry of Agriculture

Krishi Bhavan New Delhi, dated 30-5-86.

DEPARTMENT OF AGRICULTURE COOPERATION (AGRL. IM-PLEMENT & MACHINERY DIVISION)

Central Agricultural Machinery and Implements Development Council

ORDER

pursuance to th« recommenda-In tions made by the Central Agricultural Machinery and Implements Development Council and with the approval of Secretary (A&C), it has betn decided to constitute a Committee on Power Driven Agricultural Machinery comprising tbe, following members: -

- 1. Joint Secretary, Incharge of Agricultural Implements & Machinery Division—Chairman
- 2. Joint Secretary, Eteptt. of Industrial Development, New Delhi -Member
- (Forestry), 3. Joint Secretary, Deptt, of Environment Forest & Wildlife. Krishi Bhavan. New Delhi.--Member
- 4. Director General, Dte. General Technical Development, Udyog Bhavan, New Delhi-Member.
- 5. Director Central, Farm Machinery Training & Testing Institute, Budni (M.P.) 466 445-Member